

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The Ministry of Environment and Forests has notified the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, for proper management and handling of hazardous waste which includes e-waste. As per these Rules, only the actual users who are having environmentally sound recycling facilities are granted registration by the Central Pollution Control Board (CPCB) for the purpose of recycling such waste. Guidelines for Environmentally Sound Management of e-waste have been formulated and published. No information has been brought to the notice of the Ministry regarding dumping of e-waste into rivers and land fills.

(c) Does not arise.

Plantation of herbal plants

†912. MISS ANUSUIYA UIKEY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of proposals received from Madhya Pradesh for Development of National Park, Madhya Pradesh Natural Resources and Livelihood Project, Medicinal Park Development and the scheme for plantation of herbal plants, during the last three years;

(b) the number of proposals approved out of these and the amount sanctioned for this purpose, so far;

(c) the details of present status of pending proposals, proposal-wise; and

(d) by when the remaining proposals are likely to be approved?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) No such scheme as Madhya Pradesh Natural Resources and Livelihood Project, Medicinal Park Development and the Plantation of Herbal Plants is operational in the Ministry of Environment and Forests. However, there is a component of "Regeneration of Perennial herbs and shrubs of medicinal value" under the "National Afforestation Programme Scheme, (NAP)". With respect to this component, 12 proposals have been received during last three years (2006-07 to 2008-09). All 12 proposals were approved releasing Rs. 299.77 lakhs. For Development of National Parks and Sanctuaries, 88 proposals were received during last three years (2006-07 to 2008-09) from Madhya Pradesh under different Schemes of Ministry, *i.e.*, 'Integrated Development of Wildlife Habitats' and 'Project Tiger' out of which 86 proposals were approved releasing Rs. 13187.882 lakhs.

(c) and (d) Proposals are considered on financial year basis and proposals once rejected are not reconsidered.

Setting up of Compensatory Afforestation Management and Planning Authorities

913. DR. T. SUBBARAMI REDDY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

†Original notice of the question was received in Hindi

(a) whether a whopping Rs.11000 crore would be spent in the country on afforestation and for that purpose, all the States would set up Compensatory Afforestation Management and Planning Authorities, soon;

(b) whether this amount has been received from the parties who had used forest land throughout the country for non-forest purposes;

(c) whether this is being done on the direction of the Supreme Court; and

(d) if so, what is total allocation made for this purpose to each State and what is the concrete action plan prepared?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) As on 30.06.2009, an amount of Rs. 9,932.12 crores, remitted by the State/UT Governments to the *ad-hoc* body of Compensatory Afforestation Fund Management and Planning Authority (CAMPAs) as per the Supreme Court Order dated 05.05.2006, is the amount collected/realized by the State/UT Governments from different user agency for use of forest land for non-forestry purposes towards compensatory afforestation, penal compensatory afforestation, catchment area treatment plan, net present value and protected area management, etc. These monies are to be spent for undertaking the above site specific activities alongwith protection and regeneration of natural forests in the country. The *ad-hoc* CAMPAs was not authorized by the Hon'ble Supreme Court to disburse the monies collected to the State/UT Governments. The Central Government has moved an application before the Supreme Court to allow the *ad-hoc* CAMPAs to release money for undertaking site specific works by different States/UTs by constituting State level CAMPAs as an interim measures till a permanent mechanism is put in place.

Similipal Tiger Reserve

914. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government has taken suitable action after the attack by naxalites in Similipal Tiger Reserve in Orissa and if so, the details thereof;

(b) the details of action plan being contemplated by Government for safeguarding the Similipal forests;

(c) whether the Wildlife Institute of India had carried out an estimate of tiger population and assessment of the tiger habitat in Similipal; if so, the details thereof;

(d) whether Government had carried out tiger census in Similipal during 2009, if so, the figures arrived and areas covered; and

(e) the details of Government and non-Government organizations associated with the Forest Department in carrying out the census exercise during this census?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) As informed by the State, a Special Operation Group (SOG) of Police Force was deployed at two places within the Similipal Tiger Reserve after the naxalite attack.